## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting held on 04.02.2010

The Meeting No. 45/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 04.02.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

: 45/84-ALC3/2009 **MEETING DATE** : 04.02.2010 MEETING NUMBER

Case No.:2/35/84-ALC3/2009 Party Name RICHA & CO Meet No/Date:45/84-ALC3/2009 Status: Approved

	,	04.02.2010	
HQ File :01/84/050/00170/AM10/	RLA File :05/24/040/00355/AM10/	Lic.No/Date:0510252436 12.11.2009	

Decision: The Committee considered the case as per agenda and observed that firm have not submitted specific reply to DGFT letter dated 20.01.2010. Further, they have neither given style No. of export item nor Laymarker, drawing & calculation sheet justifying higher quantitative requirement of input. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-195 as detailed below: -

S.	Export item	Import Item	Qty. allowed per Pc of
No			export product
1	Ladies Jacket with embroidery 99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/- 10% (Style – Lacy extravagance)		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	'		Status: Withdrawn
HQ File :01/84/050/00247/AM10/		Lic.No/Date:0310548755 02.12.2009	

Decision: The Committee considered the case as per agenda and observed that earlier adhoc norms have been fixed by NC for similar export import item issued to the same firm. As per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwarded to NC for ratification of norms as such adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda. R.A may take necessary action as per existing Policy Provision.

Case No.:10/37/84-ALC3/2009	, ,	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
HQ File :01/84/050/00191/AM10/	1	Lic.No/Date:3310014388 04.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and comments/views received from Policy Division vide their communication dated 01.02.2010 have been taken on record. The Committee observed that applicant firm have neither given process flow chart nor justification for use of the input in the export item, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

II I		Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
HQ File :01/84/050/00248/AM10/		Lic.No/Date:0310550693 14.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have given the Qty. of export item in Sq mtrs. whereas the same should be in pieces/nos. Further, import item is a fabric but in the description the word 'fabric' has not been mentioned. In the process given, export item is made out of 100% imported fabric, hence, the total weight of export item should be lower than that of

weight of import item. But, as per application the total weight of export item is 8010.9 Kgs which is more than the weight of import item i.e 6966 Kgs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

		Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Approved
HQ File :01/84/050/00202/AM10/	RLA File :03/94/040/00790/AM10/	Lic.No/Date:0310551326 17.12.2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Product	Export	Import Item	Qty. allowed
No		Qty.		
1	Men's Full Sleeve	5264	100% cotton	16739.520 Sq
	Shirts made out of	Pcs	Y/D fabric,	mtrs.
	100% cotton Y/D		GSM-178+/-	
	fabric, GSM-178+/-		10%	
	10%			
	with Hood			

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	II I	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Deferred			
6	HQ File :01/84/050/00203/AM10/	RLA File :03/94/040/00783/AM10/	Lic.No/Date:0310551331 17.12.2009	Defer3.2010			
b	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSMF) for their examination and comments. It was therefore decided to defer the case						

	Case No.:5/40/84-ALC3/2009		Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Deferred
$\ _{7}$	HQ File :01/84/050/00204/AM10/	RLA File :02/24/040/00182/AM10/		Defer Date:04.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from firm is still awaited. Hence, it was decided to await the same and defer the case for re-listing on 04.03.2010.

Case No.:6/40/84-ALC3/2	2009	1 3	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Approved
HQ File :01/84/050/00205/A	AM10/	RLA File :05/24/040/00409/AM10/	Lic.No/Date:0510254833 17.12.2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:

for re-listing on 04.03.2010.

$\parallel^8$	3	S.	Export		Export	Impo	rt Item		Qty. allowed
		No	Product		Qty.				
		1	PP	Spun	300000	PP	Granules	fibre	300937 Kgs.
			bonded	non	Kgs	grad	е		
			woven fa	bric		Mast	ter		14062 Kgs.
						Batch/Pigments/Dyes			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/40/84-ALC3/2009	5	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
HQ File :01/84/050/00206/AM10/	RLA File :05/24/040/00373/AM10/	Lic.No/Date:0510254851 17.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given composition of each fabrics to be used in the export item nor justification for the higher quantitative requirement of inputs, in absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	Case No.:10/40/84-ALC3/2009	1 3	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
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	HQ File :01/84/050/00209/AM10/	RLA File :02/24/040/00180/AM10/	Lic.No/Date:0210135620 18.12.2009	
10	Decision: The Committee consider applicant firm have neither given higher quantity of input, in absence fabrics. In view of this, Committee RLA may take suitable	n CAD/CAM/Laymarker/Measureme of which it is not possible to com	nent/Style No., nor justificatio	n for seeking

Case No.:8/40/84-ALC3/2009	II - 3	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected	
HQ File :01/84/050/00207/AM10/	RLA File :02/24/040/00179/AM10/	Lic.No/Date:0210135593 18.12.2009		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import item is Silk fabrics and export item is grey/dyed/printed fabric. The Committee felt that import of grey/dyed/printed fabric cannot be allowed in this case, hence, decided to reject.  RLA may take suitable consequential action accordingly.				

Case No.:9/40/84-ALC3/2009	· ·	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected		
HQ File :01/84/050/00208/AM10/ RLA File :02/24/040/00178/AM10/ Lic.No/Date:0210135613 18.12.2009					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.					

Case No.:11/40/84-ALC3/2009		Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Withdrawn
HQ File :01/84/050/00210/AM10/	1	Lic.No/Date:0510255014 21.12.2009	

Decision: The Committee considered the case as per agenda and observed that earlier adhoc norms have been fixed by NC for similar export import item issued to the same firm. As per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwarded to NC for ratification of norms as such adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda. R.A may take necessary action as per existing Policy Provision.

	Case No.:12/40/84-ALC3/2009	1		Status: Deferred
14	HQ File :01/84/050/00211/AM10/	1		Defer Date:04.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 04.03.2010.

Case No.:7/41/84-ALC3/2009	Party Name:GAURAVINTERNATIONAL	Meet No/Date:45/84-ALC3/2009	Status:
	·	04.02.2010	Deferred

	15	HQ File :01/84/050/00218/AM10/	RLA File :05/23/040/00136/AM10/		Defer Date:04.03.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed					d handed over	
		the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case				

	Case No.:1/41/84-ALC3/2009	Party Name:GAURAVINTERNATIONAL	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
	HQ File :01/84/050/00212/AM10/	RLA File :05/23/040/00133/AM10/	Lic.No/Date:0510255228 24.12.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed applicant firm have neither given CAD/CAM/Laymarker/Measurement/Style No., nor justification for selection in the property of input, in absence of which it is not possible to compute the requirement of two different to fabrics. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.				

	'	04.02.2010	Status: Approved
HQ File :01/84/050/00215/AM10/		Lic.No/Date:0710069115 30.12.2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Product	Export	Import Item		Qty. allowed	
No		Qty.				
1	Fabricated cut	1450 Sq	Precontraint	1202	1664.30	Sq
	and welded	mtrs.	fluotop T2	back	mtrs.	

for re-listing on 04.03.2010.

	membrane roof	PVDF 1746 PVC					
	panels	fabric					
The	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						

			Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected			
	HQ File :01/84/050/00216/AM10/ RLA File :05/24/040/00429/AM10/ Lic.No/Date:0510255315 30.12.2009						
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given GSM of export item, CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.						

	Party Name:SUNLORD APPARELS MFG.CO.LTD.	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected	
HQ File :01/84/050/00217/AM10/	RLA File :05/24/040/00428/AM10/	Lic.No/Date:0510255318 30.12.2009		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given GSM of export item, CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.				

	II I		Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Deferred
20	HQ File :01/84/050/00251/AM10/		Lic.No/Date:3010064694 30.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.

Case No.:5/45/84-ALC3/2009		Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Approved
HQ File :01/84/050/00250/AM10/	RLA File :05/24/040/00449/AM10/	Lic.No/Date:0510256326 14.01.2010	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Girls Top in 100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10% (Style No.	150000	100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10%	165000 Sq mtrs.

	258648)				
2	Girls Shirt (full	124550	100% cotton yarn	226681 Sc	1
	sleeve) in 100%	Pcs	dyed poplin	mtrs.	
	cotton yarn dyed		woven fabrics,		
	poplin woven		GSM-95+/-10%		
	fabrics, GSM-				
	95+/-10%				
	(Style No.				
	258629)				

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/45/84-ALC3/2009	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Approved
HQ File :01/84/050/00249/AM10/	Lic.No/Date:0910040604 18.01.2010	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 5% wastage as detailed below: -

S.	Export Product	Export	Import Item	Qty. allowed
No		Qty.		
1	Processed	15600 Kas	100% human hair	15776.25 Kas

22

		Human hair	_	(Raw)	-	
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						

	'	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Approved
HQ File :01/84/050/00246/AM10/		Lic.No/Date:3510028968 25.01.2010	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Product	Export	Import Item	Qty. allowed
No		Qty.		
1	100% cotton grey cloth woven with micropake 632 X-Ray threads (Net wt. of X-ray thread – 802 Kgs)	26612 Kgs	Micropake 632 X-ray thread	810 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No. 646	M/s JCT Ltd., Phagawara	
NC45/10 dt. 04.02.2010	F.NO.1/84/162/525/AM09 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
3010057804 dt. 02.09.2	008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be re-listed after submission of report of NC team who visited the unit of M/s Loyal Textile Mills, Kovilpatti.

Case No. 647	M/s Mercer Knit Apparels, Coimbatore
NC45/10 dt. 04.02.2010	F.NO.1/84/50/442/AM09 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
3210039626 dt. 29.01.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O No. 37(5)/13/2009-10/Hosy. dated 03.02.2010 as detailed below: -

S.	Export item	Import item	Quantity
No			allowed
1	Babies Garments (Pant) made from 70% cotton 30% Nylon woven fabric (Order No. 39726)	70% cotton 30% Nylon woven fabric, GSM- 114+/-10%	0.35 Sq mtrs./Pc
2	Babies Garments (Long Overall) made from 70% cotton 30% Nylon woven fabric (Order No. 39725)	_	0.83 Sq mtrs./Pc
3	Babies Garments (Pant) made from 70% cotton 30% Nylon woven fabric (Order No. 39723)	•	0.43 Sq mtrs./Pc
4	Babies Garments (hooded sleeveless jacket) made from 100% polyester fancy furr woven		0.42 Sq mtrs./Pc

	fabric (Order No. 39726)	193+/-10%	
5	Babies Garments (long sleeve hooded jacket) made from 100% polyester fancy furr woven fabric (Order No. 39728)	100% poly fancy furr woven fabric, GSM- 193+/-10%	0.63 Sq mtrs./Pc
6	Babies Garments (long overall with hooded) made from 100% poly fancy furr woven fabric (Order No. 39729)	100% poly fancy furr woven fabric, GSM- 193+/-10%	0.90 Sq mtrs./Pc
7	Babies Scarfs made of 100% poly fancy furr woven fabric (Order No. 39773)	100% poly fancy furr woven fabric, GSM- 193+/-10%	0.20 Sq mtrs./Pc
8	Babies Hat made of 100% poly fancy furr woven fabric (Order No. 39752)	100% poly fancy furr woven fabric, GSM- 193+/-10%	0.13 Sq mtrs./Pc
9	Babies Gloves made of 100% poly fancy furr woven fabric (Order No. 39762)	100% poly fancy furr woven fabric, GSM- 193+/-10%	0.12 Sq mtrs./Pc
10	Babies Garments (Pant) made from 100% cotton corduroy woven fabric (Order No. 39727)	100% cotton corduroy woven fabric, GSM- 193+/-10%	0.45 Sq mtrs./Pc
11	Babies Garments (Pant) made from 100% cotton corduroy woven fabric (Order No. 39724)	100% cotton corduroy woven fabric, GSM- 193+/-10%	0.53 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 648 M/s Fashion Accessories, Gurgoan	
NC45/10 dt. 04.02.2010	F.NO.1/85/50/6/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0510239553 dt 09.04.2	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/64/2009-10/Hosy. dated 03.02.2010 as detailed below: -

Export item	Import item	Quantity allowed
King Quilt – Size 108"X92".	100% natural silk fabric-	7.89 Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc
Back-100% silk (imported)		
Filling – 100% polyester staple fibre		
(polyfil)		
Full Queen Quilt – Size 92"X88".	100% natural silk fabric-	6.60 Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc
Back-100% silk (imported)		
Filling – 100% polyester staple fibre		
(polyfil)		
Euro Sham- Size 26"X26".	100% natural silk fabric-	0.822 Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc
Back-100% silk (imported)		
Filling – 100% polyester staple fibre		
(polyfil)		
Standard Sham– Size 20"X26".	100% natural silk fabric-	0.60 Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc
Back-100% silk (imported)		
Filling – 100% polyester staple fibre		
(polyfil)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 649	M/s JCT Ltd., Phagawara
NC45/10 dt. 04.02.2010	F.NO.1/84/50/216/AM09 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.

3010056679	dt. 13.06.2008 – under Para 4.7 of HBP	(Vol1) 2004-2009.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be re-listed after submission of report of NC team who visited the unit of M/s Loyal Textile Mills, Kovilpatti.

Case No. 650	M/s Sky Industries Ltd., Mumbai
NC45/10 dt. 04.02.2010	F.NO.1/84/162/220/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0310048880 dt. 09.08.2	2000 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case is of the year 2000 and so far no input output norms have been fixed. Therefore, Committee based on available documents and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- The items of import from S.No.1 to 4 may be allowed as applied by the firm. Since, accountability is already (i) mentioned on the export product, which include 10% wastage, hence reasonable.
- The items of import from S.No.5 to 8 may be allowed as per Packing Policy or as applied by the firm (ii) whichever is less.
- The items of import from S.No.9 to 12 may be allowed as applied by the firm, which is used for making hot (iii) melt adhesive.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 651	M/s JCT Ltd., Phagawara
NC45/10 dt. 04.02.2010	F.NO.1/84/162/380/AM09 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.

3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be re-listed after submission of report of NC team who visited the unit of M/s Loyal Textile Mills, Kovilpatti.

Case No. 652	M/s Shah Rug International, J & K
NC45/10 dt. 04.02.2010	F.NO.1/91/180/286/AM10 -DES-V
Clarification regarding grant of VKGUY against export of Chainstitch Rugs.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier considered by NC in its meeting held on 23.07.2009 and clarified that handmade chainstitch woollen 100% wool embroidery, base & back 100% cotton including rugs, durries falling under ITC (HS) code 57023120 and 57011000 would be covered under handmade carpets and other textile floor coverings {covered under Chapter-57 of ITC (HS) Book}. Other ITC (HS) code viz. 63049120 & 63049190 are not covered under Chapter-57 of ITC (HS) Book. The Committee went through the various shipping bills: - 6202165 dated 08.04.2008, 6325203 dated 22.05.2008, 6540751 dated 01.08.2008, 6674215 dated 17.09.2008, 6746622 dated 14.10.2008, 6746722 dated 14.10.2008, 6865878 dated 20.11.2008, 6913441 dated 13.12.2008, 6937106 dated 22.12.2008, 7025007 dated 22.01.2009 and 7025885 dated 23.01.2009. The Committee also perused the ITC (HS) Code under Chapter-57. It was observed that in the shipping bills it has been clearly mentioned that Handicraft: handmade chainstitch woollen 100% wool embroidery, base & back 100% cotton. Thus, Committee after deliberations in consultation with representatives of technical authorities present in the meeting observed that rugs, durries falling under ITC (HS) code 57023120 and 57011000 would be covered under handmade carpets and other textile floor coverings are covered under Chapter-57 of ITC (HS) Book and also covered under Notes for VKGUY Product code 9.25. It was therefore decided that above clarification may be sent to PC-3 Section for their necessary action.

Case No. 653

M/s S.L.Banthia Textiles Industries Pvt. Ltd., Surat

NC45/10 dt. 04.02	2.2010 F.NO.1/84/50/163/AM10 -DES-V
Ratification of ir	nput output norms in respect of Advance Authorization No.
5210028465	dt. 06.10.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused firm's letter dated 16.12.2009 and observed that GSM of the nylon fabric is 72 grams & weight of linear meter is 120 grams and as Buyers have not mentioned any specific percentage of coating weight, they did not mention the same. The Committee felt that firm have not specifically mentioned that as to whether this 72 gram weight is inclusive or exclusive of coating weight. In view of this Committee was constrained to maintain the status quo in this case.

Firm may be informed accordingly.

Case No. 654	M/s Ganga Acrowool Ltd., Ludhiana	
NC45/10 dt. 04.02.2010	F.NO.1/84/162/293/AM10 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
3010061795 dt. 23.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.

Case No. 655	M/s Ganga Acrowool Ltd., Ludhiana
NC45/10 dt. 04.02.2010	F.NO.1/84/50/242/AM09 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.

3010056431 dt. 29.05.2008- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.

Case No. 656	M/s Ganga Acrowool Ltd., Ludhiana	
NC45/10 dt. 04.02.2010	F.NO.1/84/162/640/AM09 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
3010058852 dt. 20.11.2008– under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee

Case No. 657	M/s Evinix Accessories Ltd., Faridabad
NC45/10 dt. 04.02.2010	F.NO.1/84/162/942/AM01 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
051031660 dt. 07.02.20	001.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Pashupati

Choudhary, AGM (Finance) of the firm, who appeared alongwith one authorized representative for personal hearing before NC. It was observed that earlier ALC had approved this case by allowing 2% wastage in this case. They explained the case alongwith relevant papers and drawings pertaining to all the three export items i.e (i) Growing Flowers cinch bag (47786 Pcs) (ii) Ombre X stitch the top Hobo Bag (18313 Pcs.) and (iii) Tie top Hobo solid colour black bag (16882) made from different types of fabric. It was informed that lining fabric used in this case was procured indigenously. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that as fabrics were imported grey and then dyed & printed as per specific art design, 5% wastage is reasonable in this case. The Committee therefore decided to enhance the wastage from 2% to 5% in partial modification of earlier ALC decision taken in this case. R.A may be advised to calculate the Qty. of inputs with 5% wastage and issue EODC accordingly in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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